

mentioned about it. Thus the Central outlay for health and education has come down.

Specifically compared to Plan allocations of Rs. 287.50 crores towards elementary education in the 1991-92 Budget, the 1992-93 Budget provides only Rs. 284 crores. This does not even account for the inflation rate, either the current level of 12 per cent or the projected drop of 9 per cent. Therefore, I request the Government to allocate more funds for elementary education and help the State Government in its promotion. I demand that the Central Government should also take part in the promotion of elementary education. Thank you, Madam.

STATEMENT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्री राधाकिशन मालवीय : (मध्य प्रदेश) : मैं आपकी अनुमति से देना बैंक में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए आरक्षण और उनके नियोजन तथा उक्त बैंक द्वारा अनुसूचित जातियों और अनुसूचित जनजातियों के व्यक्तियों को उपलब्ध कराया गया ऋण सुविधायों के संबंध में पांचवे प्रतिवेदन (नवीं लोक सभा) के अध्याय i, ii और iii में अन्तर्विष्ट सिफारिशों तथा अध्याय v के संबंध में अन्तिम उत्तरों के बारे में सरकार द्वारा की गई कार्यवाही को दर्शाने वाले विवरण की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

THE DEPUTY CHAIRMAN: The House is adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at ten minutes past one of the clock.

The House re-assembled after lunch at thirty-seven minutes past two of the clock, The Vice-Chairman (Shrimati Jayanthi Natarajan) in the Chair.

THE VICE-CHAIRMAN: We will take up Private Members' business. Shri Satya Prakash Malaviya.

THE CONSTITUTION (AMENDMENT) BILL, 1992 (TO AMEND THE EIGHTH SCHEDULE)

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभापति जी, मैं प्रस्ताव करता हूँ कि :

"संविधान संशोधन विधेयक, 1992 (आठवीं अनुसूची के संशोधनार्थ) को पुरःस्थापित करने की अनुमति दी जाये।"

The question was put and the motion was adopted.

श्री सत्य प्रकाश मालवीय : माननीय उपसभापति जी, मैं विधेयक को पुरःस्थापित करता हूँ।

THE VICE-CHAIRMAN: Shri S. S. Ahluwalia. Not here. Shri Suresh Pachouri.

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1992

SHRI SURESH PACHOURI (Madhya Pradesh): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) AMENDMENT BILL, 1992

SHRI SURESH PACHOURI (Madhya Pradesh): I beg to move for leave to introduce a Bill further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

The question was put and the motion was adopted.